

ITEM NO. 12

Court 8 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39515/2019

PRAMILA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent (s)

Date : 10-09-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Gaurav, AOR
Mr. Chanakya Talwar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Chanakya Talwar, learned counsel for the petitioner submits that although time was granted to the petitioner to surrender herself within four weeks and to file proof thereof, the convicted lady being the mother of the four children, could not do so due to various difficulties. As a final opportunity, the counsel accordingly prays for three weeks' further time to effect the surrender and to file proof thereof.

Accepting the above, three weeks' additional time is granted to the petitioner to surrender herself, in pursuant to the impugned judgment dated 30.07.2019 of the Allahabad, High Court in the

Criminal Appeal No.2141 of 2008. If the petitioner-accused fails to surrender within the time granted, the Chief Judicial Magistrate, Sultanpur, will be directed to effect her arrest.

(JAGDISH KUMAR)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
COURT MASTER (NSH)